

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00689/2018**

**Dated Tuesday the 12<sup>th</sup> day of June Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

S.Raju,  
S/o. M.Somu,  
(Retd) Foreman 'B',  
IGCAR, Kalpakkam,  
Res : No. 116-C, TNHB Colony,  
C/o S. Krishnan,  
Valliyur, Tirunelveli Dist 627117. ....Applicant

By Advocate M/s. T.N.Sugesh

Vs

1. The Union of India,  
rep by the Secretary, Dept of Atomic Energy,  
Govt. of India,  
Anushakti Bhavan, CSM Marg,  
Mumbai 400001.
2. The Director,  
Indira Gandhi Centre for Atomic Research (IGCAR),  
Dept of Atomic Energy, Kalpakkam,  
Kancheepuram 603102.
3. The Director,  
Dept of Pension and Pensioners Welfare,  
Ministry of Personnel, PG & Pensions,  
3<sup>rd</sup> Floor, Lok Nayak Bhavan,  
Khan Market, New Delhi 110003.
4. The Administrative Officer (Estt),  
Indira Gandhi Centre for Atomic Research(IGCAR),  
Dept of Atomic Energy,  
Kalpakkam, Kancheepuram 603012. ....Respondents

**ORAL ORDER**

**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard learned counsel for the applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records relating to the impugned order of the fourth respondent in order in Ref No. IGCAR/IC no. 4343/Admin (P-II)/2017/5255 dated 06.05.2017 and set aside the same and direct the respondents to permit the applicant to switch over to the General Provident Scheme (GPF) from the existing Contributory Provident Scheme (CPF) and grant him all consequential benefits and thus render justice.”

2. When the matter is taken up for hearing, learned counsel for the applicant submits that the applicant wished to withdraw this OA, in view of the order passed in OA 379/2017 dated 07.06.2018 with liberty to file a fresh OA challenging the order passed by the Department of Pension. He accordingly seeks permission for withdrawing this OA. Necessary endorsement has been made in the OA records.

3. Considering the above submission of the learned counsel for applicant, permission is granted for withdrawal of this OA with liberty to file a fresh OA. Accordingly, OA is dismissed as withdrawn.

**(B. Bhamathi)  
Member(A)  
12.06.2018**

SKSI